

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 178/MP/2018**

Subject : Petition under Section 79(1)(b) of the Electricity Act, 2003 for the approval of 'Change in Law' and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of Notification dated 28.6.2017.

Date of Hearing : 25.7.2018

Coram : Shri P.K. Pujari, Chairperson  
Shri A.K. Singhal, Member  
Dr. M.K. Iyer, Member

Petitioner : ACME Jodhpur Solar Power Private Limited (AJSPPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Another

Parties present : Shri Hemant Sahai, Advocate, AJSPPL  
Ms. Mazag Andrabi, Advocate, AJSPPL  
Ms. Maghana Aggarwal, Advocate, AJSPPL  
Shri M.G. Ramachandran, Advocate, SECI  
Ms. Anushree Bardhan, Advocate, SECI  
Shri Shubham Arya, Advocate, SECI

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present petition has been filed for seeking approval of Change in Law and for consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017. Learned counsel requested to admit the petition and issue notice to the respondent. Learned counsel for the Petitioner submitted that the Petitioner has filed certain other petitions with the similar issues and requested to club the present petition alongwith those petitions.

2. Learned counsel for SECI accepted the notice on behalf of SECI.
3. After hearing the learned counsels for the Petitioner and SECI, the Commission admitted the petition and directed to issue notice to the respondents.
4. The Commission directed the Petitioner to serve copy of the petition on the respondents immediately, if not served already. The respondents were directed to file their replies, by 13.8.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 30.8.2018. The Commission directed that due date of filing the replies

and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petition shall be listed for hearing in due course alongwith the petitions filed by the Petitioner.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**